

IN THE NATIONALCOMPANY LAW TRIBUNAL : NEW DELHI

COURT-V

Sr. No.227

Appeal No.363/252/ND/2018

IIN THEMATTER OF:

Evercool Plastronics Ptd. Ltd.

....PETITIONER

Vs.

ROC

...RESPONDENT

SECTION

Under Section 252

Order delivered on 08.08.2019

Coram:

Justice (Retd.) Rajesh Dayal Khare,
Hon'ble Member (Judicial)
SumitaPurkayastha,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Vinay Kumar Jha , Co. Secretary.
For the Corporate Debtor :
For ROC : Ms. Sweety Khatter.
For income Tax Dept. : Deepak Anand and Mr.Aayushmaan, V. Adv.

ORDER

Company Secretary Mr. Vinay Kumar Jha is present on behalf of appellat. ~~Ld. Counsel~~
Ms. Sweety Khatter for AROC is present and states that the reply has already been filed on
27.06.2019. However, Mr. V.K. Jha states that he has not received the same. AROC undertakes
to supply copy of the same to Mr. V.K. Jha within a period of one week. Income-tax department
is also directed to file reply by next date of listing.

Fix the matter for 17.09.2019.

Sd-

(Sumita Purkayastha)
MEMBER (TECHNICAL)

Sd-

(Rajesh Dayal Khare)
MEMBER (JUDICIAL)

08.08.2019.